

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.9615 of 2020**

Arif Miya @ Arif Ansari Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

Order No.03 Dated- 10.09.2021

The record is put up today as the report is received from the In-Charge Additional Sessions Judge-I-cum-Spl. Judge POCSO Act, Hazaribag wherein the learned Judge prayed for extension of time for concluding the trial and submitted that all the witnesses have been examined and the P.O. has been transferred.

In view of the said report, three months' extension is allowed to the learned trial court from the date of receipt of copy of this order to conclude the trial.

The Principal District and Sessions Judge, Hazaribag is directed to intimate the successor Judge to dispose of the case within three months, in terms of this order.

(Anil Kumar Choudhary, J.)